

Central Administrative Tribunal
Principal Bench

O.A. No. 1449 of 1999

New Delhi, dated this the 9th January, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Mithan Lal,
S/o late Shri Shivlal,
R/o House No. 1ui3, Arya Basti,
Kotla Mubarakpur,
New Delhi-110003. .. Applicant

(None appeared)

Versus

1. The Chief Secretary,
Govt. of NCT of Delhi,
5, Shamnath Marg,
Delhi-110054.
2. The Principal Secretary (Services),
Govt. of NCT of Delhi,
5, Shamnath Marg,
Delhi-110054.
3. The Principal Secretary (Planning),
Govt. of NCT of Delhi,
5, Shamnath Marg,
Delhi-110054.
4. The Commissioner (Transport),
5/9 Under Hill Road,
Delhi-110006.
5. The Dy. Director General,
NCC, Govt. of NCT of Delhi,
Old Secretariat,
Delhi. .. Respondents

(None appeared)

ORDER (Oral)

S.R. ADIGE, VC (A)

In this O.A. No. 1449/99 applicant is aggrieved by the action of the respondents in not expediting the Departmental Proceedings initiated against him despite the Tribunal's order dated 5.8.98 in O.A. No. 1317/98 earlier filed by him. A copy of the aforesaid order is annexed at Annexure G.

2. By the aforesaid order dated 5.8.98, the Bench had directed respondents to complete the Departmental Proceedings pending against applicant within six months from the date of receipt of a copy of the order and called upon applicant to cooperate in the completion of the enquiry proceedings. Applicant was given liberty to approach the Tribunal in accordance with law, if he was not satisfied with the results of the disciplinary proceedings.

3. None appeared for applicant even on the second call when the case was called. None appeared for respondents either and no reply has been filed on their behalf.

4. In the event respondents have not completed the said Departmental Proceedings within the period allowed, the remedy available to applicant, is not to file a fresh O.A. on the same subject, as he has done in the present case.

5. Accordingly the present O.A. is dismissed giving liberty to applicant to pursue the such other remedies as are available to him in accordance with law, if so advised. No costs.

A. Vedavalli
(Dr. A. Vedavalli)

Member (J)

'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)